

Misc. (Bail) Case No. 90 of 2021.

07.08.2021.

Seen Bail Petition No.393/21 filed by petitioner Jitumoni Das u/s. 439 Cr.P.C in connection with Gohpur P.S. Case No.149/2021 (Corresponding G.R. Case No.173/2021) u/s. 147/148/342/325/307/354(B) IPC praying for bail of accused Sri Gokhai Das and Smti Lili Das on the grounds that the accused Gokhai Das and Smti Lily Das are husband and wife in relation and they are neighbours of the victim and they never used any violence to the victim rather they tried to resolve the problems and no offensive materials has been recovered from the possession but they have been arrested by police without cogent grounds. Further accused Gokhai Das is aged about 64 years and his wife Lili Das is aged about 58 years and during arrest Smti Lili Das was suffering from Covid-19 and presently Smti Lili Das in post covid became physically weak. Accused persons are permanent residents of their locality having landed property and if they are allowed to go on bail, there is no chance of absconding nor they shall hamper or tamper with the investigation and evidence of the case.

Heard the learned counsel for both sides.

Learned counsel representing the accused reiterating the grounds of bail petition submitted that the accused persons are senior citizens and they are not involved with the alleged incident but they have intervened to resolve the dispute between the victim and her husband Keshab Das but police has arrested the present accused without valid ground. Hence, prayed for releasing the accused persons on bail and on the event of releasing them on bail they shall abide by the conditions of bail (if any) and shall not hamper or tamper with the investigation of the case.

Learned Addl. P.P raised objection against the prayer of bail of the accused Gokhai Das and Smti Lili Das on the grounds of incrimination.

Received the case diary.

Perused the case diary and it discloses sufficient and specific incrimination against the accused Gokhai Das and Smti Lili Das.

Having considered the above aspects of the matter, the gravity of offence and the stage of the investigation, prayer of bail of accused Gokhai Das and Smti Lili Das stands rejected at this stage.

Return the C.D.
Inform I/O accordingly.
With the above order this bail petition stands disposed of.